

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.76805 of 2016

(Arising out of Order-in-Original No.18/Commr./ST/GHY/15-16 dated 31.03.2016
passed by Commissioner of Central Excise & Service Tax, Guwahati)

M/s Bharat Sanchar Nigam Ltd.

Land Line, Kamrup Telecom District, Panbazar, Guwahati-781001

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Guwahati

Sethi Trust Building, G.S. Road, Bhangagarh, Guwahati-781005

Respondent

Appearance:

None for the Appellant

Shri S.S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75289/2022

DATE OF HEARING : 02.06.2022

DATE OF DECISION : 02.06.2022

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

**(P.K.Choudhary)
Member (Judicial)**

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